

ITEM NO.3

COURT NO.5

SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 151/2021

D .D. THAISII

Petitioner(s)

VERSUS

ELECTION COMMISSION OF INDIA

Respondent(s)

( IA No. 70062/2021 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 70060/2021 - INTERVENTION/IMPLEADMENT  
IA No. 47027/2021 - INTERVENTION/IMPLEADMENT)

WITH

SLP(C) No. 2001-2005/2021 (XIV)

(IA No.14802/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

SLP(C) No. 2386-2390/2021 (XIV)

(IA No.18206/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT)

Date : 09-12-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE B.R. GAVAI  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Narender Hooda, Sr. Adv.  
3,3.1 Mr. Shivendra Dwivedi, Adv.  
Mr. Rajesh Mahale, AOR

3.2 Mr. Rajiv Dhawan, Sr. Adv.  
Mr. Anish R. Shah, AOR

3.1 Mr. Lenin Singh Hijam, AAG  
Mr. Abdulrahiman Tamboli, Adv.

Mr. Rahul Joshi, AOR

For Respondent(s) Mr. Amit Sharma, AOR  
ECI

Mr. Rajesh Mahale, AOR

Governor of Manipur Mr. Tushar Mehta, Ld. SG  
Mr. Preetam Shah, Adv.  
Mr. K. Krishna Kumar, AOR

Mr. Anish R. Shah, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Writ Petition(Civil) No. 151/2021

Learned counsel for the petitioner submits that  
this petition has become infructuous.

Accordingly, this writ petition stands  
dismissed as having become infructuous.

SLP(C) Nos. 2001-2005/2021 and 2386-2390/2021

Heard.

Arguments concluded.

Judgment reserved.

(Geeta Ahuja)  
Court Master

(Anand Prakash)  
Court Master